

ITEM NO.1

COURT NO.8

SECTION IX

S U P R E M E            C O U R T   O F   I N D I A  
R E C O R D   O F   P R O C E E D I N G S

I.A.Nos. 3, 4 & 5 IN  
CIVIL APPEAL NO(s). 1675 OF 2004

GOVINDA BALA PATIL (D) BY LRS.

Appellant (s)

VERSUS

RAMA DATTU NAIKWADE (D) BY LR.            &amp; ANR.

Respondent(s)

(With appln(s) for substitution of L.Rs of the deceased  
respondent,c/delay in filing substitution appln.,and exemption  
from filing O.T. & Office Report)

Date: 30/01/2012            This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR  
(IN CHAMBERS)

For Appellant(s)            Dr. Rajeev B. Masodkar,Adv.  
   Mr. Anil Kumar Jha,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

I.A for condonation of delay is allowed.

197 days delay is condoned.

The sole respondent is stated to have died.

An application has been filed to implead the  
legal heirs of the sole respondent as his legal  
representatives.            The            legal            heirs            of            the

2

respondent have been fully described in paragraph  
3 of the I.A. They are ordered to be impleaded as  
legal representatives in place of the sole  
respondent.

I.A 3 is accordingly allowed.

Liberty is granted to the learned counsel for  
the appellants to file fresh memo of parties within  
three weeks from today.

Issue notice to            the newly            impleaded  
respondents returnable within three weeks.

(KUSUM SYAL)  
SR.P.A

(VINOD KULVI)  
COURT MASTER